

massive the majority, more aggressive the minority. In that case, you may be aggressive in your arguments, in refuting their actions or whatever may be coming in the House in the form of debates or any other motion. But when you speak under some provocation or intolerance or sometimes excitement, I am not able to catch your speeches. You are not able to listen to each other and Reporters are not able to record the proceedings. My humble advice not only to you but to both sides is that situations should be avoided. I hope you will kindly accept my advice. Thank you very much, Mr. Jyotirmoy Bosu, for at least showing grace on this occasion. After all, in the very beginning I said, I do not doubt your provocation. . .

**SHRI R. S. PANDEY:** Basically he is a good man.

**MR. SPEAKER:** Basically all of us are very good people, but we cannot admire our own selves all the time. People are keeping an eye on us. Don't think what we talk or do is confined to the four walls of this chamber. It goes out through the press and other media of communication.

One thing I must say. Whatsoever be the provocation, kindly try to keep it within yourself and don't throw these things. If I do not take notice of it, it is bad. If I take notice of it, then too it is bad. What we tolerate one day becomes a precedent. So, we have to take notice. I thank you very much. We pass on to the next item.

16.35 hrs.

**RE: DEMONSTRATION BY MEMBER OF PARLIAMENT**

**MR. SPEAKER:** Sarvashri Jyotirmoy Bosu—he is everywhere—S. M. Banerjee and Madhu Dandavate have written to me about the demonstration resorted to by Shri Shiv Shanker Prasad Yadav, a Member of this House. Shri Jyotirmoy Bosu, in his letter, he requested me to make my observations in that regard.

The facts of the case are that yesterday Shri Shiv Shanker Prasad Yadav wrote to me saying that since the Central Government as well as the State Government of Bihar have failed to take

any effective steps regarding the drought situation and near famine conditions prevailing in Bihar, he would go on hunger strike in Parliament House for 48 hours with effect from 3 p.m. yesterday.

He was informed in writing that it was not permissible for anyone to resort to hunger strike or dharna or any demonstration in the precincts of the Parliament House and Parliament House Estate. After the House rose for the day at 7 p.m., Shri Yadav continued sitting in the Inner Lobby. A little later, Shri Raj Bahadur, Minister of Parliamentary Affairs, persuaded him to go to his office room in Parliament House. They had some discussions and later the Member went outside the Parliament House building and squatted outside Gate No. 1 of the Parliament building. Someone brought his bedding and he slept there at the Gate. At 10.15 p.m. he was requested by the Watch and Ward Officer to leave the Parliament House Estate since any demonstration or dharna in the Parliament House Estate was not permissible. He refused to go. Therefore, under my orders, he was removed from the Parliament House Estate by the Watch and Ward Assistants.

This morning at 8.30, he again came there with his bedding and squatted there. He was requested to take away his bedding from there. He refused. So, his bedding was taken out and kept in the Watch and Ward Office. He continued squatting there till about 11 a.m. and then came into the House.

**SHRI S. M. BANERJEE (Kanpur):** Sir, you may not agree with the procedure. . .

**MR. SPEAKER:** There is not going to be any discussion on this.

**SHRI JYOTIRMOY BOSU:** May I make a submission ?

**MR. SPEAKER:** Then I will have to allow others also.

**SHRI JYOTIRMOY BOSU:** The starvation deaths and famine conditions and the failure of the government to tackle them in Bihar and many other parts of the country is a very serious matter. When an hon. Member of this House is fasting in front of the House,

[Shri Jyotirmoy Bosu]

you should attach importance to that. I hope government will make a statement on this.

SHRI S. M. BANERJEE: Sir, you will remember that one of the most senior members of this House, Shri A. K. Gopalan, wrote a letter to you that he was starting a dharna inside the lobby on two occasions.

MR. SPEAKER: But he was persuaded to withdraw it.

SHRI S. M. BANERJEE: No doubt, he was persuaded to desist from that. But then he was allowed to make a statement. On the same analogy, this hon. Member may be allowed to make a statement.

श्री हुकम चन्द कच्छवाय (मुरेना) : अध्यक्ष महोदय, यादव जी को भी मुन लिया जाये । इनके क्षेत्र में काफी भ्रष्टमरी फैली हुई है । . . .

(व्यवधान) . . . . .

अध्यक्ष महोदय : आज का माहौल अच्छा है, आप एक मिनट में कह दीजिए लेकिन यह प्रिसिडेंट नहीं होगा ।

श्री शिव शंकर प्रसाद यादव (खगरिया) : मैं मुंगेर जिले के खगरिया क्षेत्र से आता हूँ । मैं जब अपने क्षेत्र में घूमने गया तो वहाँ को दशा देखकर बहुत चिन्तित हुआ, बहुत परेशान हुआ । एक गाँव में 6 लड़के रूटम उखाड़ने के लिए गए तो उनमें से 6 के 6 लापता हो गए । बड़ा मुश्किल से दो लड़कों का पता लगा । चार लड़कों का 22 तारोख तक कहीं पता नहीं लगा अभी एक लाश को लाया गया, साहेबपुर-कमालपुर विकास प्रखंड में, जो कटहरी पंचायत के भूतपूर्व मुखिया थे वह ले कर प्रखंड विकास पदाधिकारी के सामने आये और बी० डी० ओ० ने उस को अस्पताल ले जा कर के डाक्टर पर दवाव डाल कर के यह लिखवाया रिपोर्ट में कि यह बीमारी से मरा है । उस मुखिया का नाम शैत नारायण सिंह है, और सुना है उसके ऊपर केस चलाया गया ।

मंत्री महोदय जो आश्वासन यहां देते हैं कि इस तरह का प्रबन्ध हो रहा है उस को सुन कर के कुछ तसल्ली होती है, लेकिन जब व्यवस्था देखते हैं तो ऐसा लगता है कि सिर्फ 25 फ्रीमदी ही जो कुछ भी सरकार देती है वह पाने वालों तक पहुंचता है और बाकी जो है यों ही अधिकारी लोग या जो उन के गृहों में खे जाते हैं । इसलिये हम चाहते हैं कि सरकार की ओर से एक सर्व-दलीय कमेटी बनायी जाय जो उस इलाके में जा कर जो लोक मरे हैं उन को जांच करे और वितरण के प्रबन्ध में भी इस समिति का हाथ हो । यह समिति पार्लियामेंट के सदस्यों की या जो क्षेत्रीय सदस्य हैं उन की एक कमेटी बनायी जाय । नहीं तो अखबार में निकल रहा है, कल परसों ही निकला कि एक सौ आदमी मर गये, यहां तक कि हमारे शासक वर्ग के लोगों ने भी निकाला है कि मरे हैं । लेकिन सरकार अभी तक इस को मान्यता नहीं दे रही है । इसलिये मैं अनुरोध करता हूँ कि इस सम्बंध में उचित कार्यवाही की जाये ।

मेरा अनशन जो कल तीन बजे अपराह्न से शुरू है वह कल तीन बजे अपराह्न में समाप्त होगा ।

श्री श्यामनंदन मिश्र (बंगुमराय) : अध्यक्ष महोदय, यह बड़े कमजोर हो गये हैं । हम इन से प्रार्थना करना चाहते हैं कि वे अपना अनशन छोड़ दें, क्यों कि वे इतना कमजोर हो गये हैं कि इन के निये चलना मुश्किल हो रहा है और हम लोग इस विषय की गम्भीरता सरकार के सामने लायेंगे, सदन के सामने लायेंगे । माननीय सदस्य हम लोगों की प्रार्थना मान लें ।

संसदीय कार्य तथा नौबत और परिवहन मंत्री (श्री राज बहादुर) : मैं माननीय सदस्य से प्रार्थना कर रहा हूँ कि वह अपना अनशन छोड़ दें ।

MR. SPEAKER: The Minister may make a statement later on.

श्री शामनंदन मिश्र : मगर आप सरकार से कहें कि कल इस पर वक्तव्य दें।

अध्यक्ष महोदय : मैं ने कहा है कि स्टेटमेंट दे दीजिये। कल तैयार कर के स्टेटमेंट दे देंगे।

अगर आज का बिज़नेस खत्म करना है तो ६२ तक बैठना होगा।

श्री बी० पी० मौर्य (हापुड़) : अध्यक्ष महोदय, मदन का वक्तव्य न बढ़ाया करिये, बल्कि दिन बढ़ा दिया जायिये।

16.45 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT CORRECTING FORMER STATEMENT RE. CHINAKURI TREEPIT COLLIERY AT ASANSOL

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri R. K. Khadiolkar, I beg to lay on the Table a statement (Hindi and English versions) correcting the statement made by him on the 1st August, 1972 in response to Calling Attention regarding the reported recent murder of some trade unionists in the Chinakuri Treepit Colliery at Asansol. [Placed in Library. See No. LT-3533/72]

REVIEW AND ANNUAL REPORT OF HEAVY ENGINEERING CORPORATION LTD., RANCHI, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1966 :

(1) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71.

(2) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3534/72]

#### NOTIFICATIONS UNDER MARINE PRODUCTS EXPORT DEVELOPMENT AUTHORITY ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri A. C. George, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 33 of the Marine Products Export Development Authority Act, 1972 :—

(1) The Marine Products Export Development Authority Rules, 1972, published in Notification No. S.O. 485(E) in Gazette of India dated the 12th July, 1972 (English version) and 26th August, 1972 (Hindi version).

(2) S.O. 1896 (Hindi and English versions) published in Gazette of India dated the 29th July, 1972 fixing the date for coming into force certain provisions of the Marine Products Export Development Authority Rules, 1972. [Placed in Library. See No. LT-3535/72]

16.46 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1972, agreed without any amendment to the Wild Life (Protection) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 21st August, 1972."